

exemption to raw materials, components and parts when imported into India for the manufacture in bond of specified ocean going vessels from the whole of basic, additional and auxiliary duties of customs leviable thereon.

- (xxvi) G.S.R. 181(E) published in Gazette of India dated the 26th March, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 33/91-Cus., dated the 19th March, 1991.
- (xxvii) G.S.R. 195(E) published in Gazette of India dated the 1st April, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 35/90-Cus., dated the 20th March, 1990.
- (xxviii) G.S.R. 259(E) published in Gazette of India dated the 3rd May, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 211/83-Cus., dated the 23rd July, 1983.

[Placed in Library. See No. LT-114/91]

12.47 hrs.

#### ELECTION TO COMMITTEES

- (i) **Agricultural and Processed Food Products Export Development Authority.**

[English]

THE MINISTER OF STATE OF  
THE MINISTRY OF COMMERCE

(SHRI P. CHIDAMBARAM) : Sir, I beg to move :

“That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act.”

MR SPEAKER : The question is :

“That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act.”

*The motion was adopted.*

- (ii) **Tobacco Board**

THE MINISTER OF STATE OF  
THE MINISTRY OF COMMERCE  
(SHRI P. CHIDAMBARAM) : Sir, I beg to move :

“That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board rules, 1976, the members of this House do proceed to elect, in such manner

as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the Said Act and the Rules made thereunder”.

MR SPEAKER : The question is :

“That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the Said Act and the Rules made thereunder”

*The motion was adopted.*

#### (iii) **Coffee Board**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P CHIDAMBARAM) : Sir, I beg to move :

“That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder”.

MR SPEAKER : The question is :

“That in pursuance of sub-section

(2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a period of three years commencing from the date of notification by the Government subject to other provisions of the said Act and the Rules made thereunder”

*The motion was adopted.*

#### (iv) **Rubber Board**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P CHIDAMBARAM) : Sir, I beg to move :

“That in pursuance of sub-section (3) (c) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (3) (c) of Section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from